

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SUPREME BEST VALUE KOLHAPUR (SHIROLI) SANGLI TOLLWAYS PRIVATE LIMITED

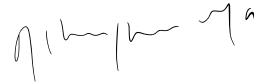
RELEVANT PARTICULARS		
1.	Name of corporate debtor	SUPREME BEST VALUE KOLHAPUR (SHIROLI) SANGLI TOLLWAYS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	25/11/2010
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400MH2010PTC210311
5.	Address of the registered office and principal office (if any) of corporate debtor	SUPREME CITY, HIRANANDANI COMPLEX, POWAI, MUMBAI - 400076
6.	Insolvency commencement date in respect of corporate debtor	25-08-2025
7.	Estimated date of closure of insolvency resolution process	21-02-2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajesh Jhunjhunwala Registration Number: IBBI/IPA-003/IP-N00457-C01/2017-2018/11102
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A51, Aashit Chs, Azad Road, H B Gawde Marg, Stanburg Estate, Juhu Koliwada, Mumbai, Maharashtra - 400049. jhunjhunwala.rajesh@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	A51, Aashit Chs, Azad Road, H B Gawde Marg, Stanburg Estate, Juhu Koliwada, Mumbai City, Maharashtra - 400049. Email- supremebestvalue.cirp@gmail.com
11.	Last date for submission of claims	08-09-2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Classes identified as yet
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not identified as yet
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **SUPREME BEST VALUE KOLHAPUR (SHIROLI) SANGLI TOLLWAYS PRIVATE LIMITED** on **25-08-2025**.

The creditors of **SUPREME BEST VALUE KOLHAPUR (SHIROLI) SANGLI TOLLWAYS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **08-09-2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional : RAJESH JHUNJHUNWALA
IBBI/IPA-003/IP-N00457-C01/2017-2018/11102
Date and Place : : 25-08-2025, Mumbai.